

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 1, there is one amendment (No.2) by the Minister.

Clause 1 - Short title

SHRI OSCAR FERNANDES: Sir, I move:

That at page 1, line 3, *for* the figure “2012” the figure “2013” be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: In Enacting Formula there is one amendment (No.1) by the Minister.

Enacting Formula

SHRI OSCAR FERNANDES: I move:

That at page 1, line 1, *for* the word “Sixty-third” the word “Sixty-fourth” be *substituted*.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI OSCAR FERNANDES: I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we will take up the Registration of Births and Deaths (Amendment) Bill, 2012. Shri Kapil Sibal to move the Bill.

The Registration of Births and Deaths (Amendment) Bill, 2012

THE MINISTER OF COMMUNICATION AND INFORMATION TECHNOLOGY AND THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): I move:

That the Bill further to amend the Registration of Births and Deaths Act, 1969, be taken into consideration.

Sir, distinguished Members of the House are probably aware that this is an issue that has been a matter of concern for a long time. On 14th February, 2006, the Supreme Court in the case of *Seema Vs. Ashwani Kumar* directed that marriages of all citizens of India belonging to various religious denominations should be made compulsorily registrable wherever such marriages are solemnized in various States. It has also directed that the Central Government should enact a comprehensive legislation in this regard.

Along with the judgement of the Supreme Court, there was also a report of the Committee on Empowerment of Women in 2006 and 2007 on the plight of Indian women deserted by Non Resident India (NRI) husbands presented to Lok Sabha on the 13th August, 2007. In that report it was also expressed that all marriages, irrespective of religion should be compulsorily registered; and that the Government of India should come up with a comprehensive legislation.

The 18th Law Commission of India in its 205th Report also echoed the same opinion. It is in this context that we thought that we should bring about a comprehensive legislation. But rather than having a comprehensive stand alone legislation, we thought that already an Act exists, that is, the Registration of Births and Deaths Act, 1969; and we thought that we could use that legislation because that Act also was applicable to all the States in India.

So, we thought that instead of having a standalone comprehensive Bill, we could use that legislation and incorporate compulsory registration of marriages in that legislation. So, that is the way the Government worked and that is how this Bill has come before this House for consideration. Wherever there is reference to births and deaths, we have included therein a reference to marriages. So, that registration is also compulsory.

Mr. Deputy Chairman, Sir, the broad contours of the Bill are the following: that all marriages in India are compulsorily registrable. They can be registrable under the State laws; they are also registrable under this Act. Then over and above that we have the Anand Marriage Act, 1909. So, any marriage registrable either under the State Act or under the Central Act or the Anand Marriage Act is valid. So,

[Shri Kapil Sibal]

you don't have to get multiple registrations as long as you are registered under one of these Acts. That is the broad scheme of the Bill. There are also, within the Bill, provisions that have set up a Registration Authority and whenever a marriage is to take place, there are procedures provided under this Bill in terms of which, within a certain period of time, information is to be given to the appropriate authority, whether under the State Act or the Central Act, to provide details of the marriages that take place, like the names of persons. If the marriage is in a house, you will also have to provide the name of the head of the house. If it takes place in a temple, you will have to provide the name of the priest so that once those details are provided to the registering authority, then the registering authority will actually include those details in that register and thereafter the certificate will be issued. The Bill is very simple in terms which allow marriages to take place, even when there is no temple, in open spaces. There the authority concerned could be a Sub-Inspector or anybody in charge of a police station or the headman of a village; within the household, as I have mentioned, the head of the household or within the church, a priest or the priest in a temple, as the case may be.

There is a time-frame given under the Bill in terms of which these details are to be provided. If you violate the time-frame, you can, of course, thereafter also get the marriage compulsorily registered but you have to pay a fine. There are also provisions which suggest that if the information given is wrong, there is a procedure provided under the Bill in terms of which that information can be corrected. That is the detailed procedure which has been provided in the Bill.

There is one issue that I just want to bring to the notice of the distinguished Members of this House that when the Supreme Court rendered this judgement, the Supreme Court said that after the comprehensive legislation is passed, thereafter, we should place it before the court for scrutiny. We are not entirely happy with that direction of the Supreme Court. I think the Court is entitled to look at the Bill as and when somebody challenges it once it becomes an Act and the Court is entitled thereafter to scrutinize the Bill in terms of its constitutionality, but a direction from the Court that once Parliament passes a law, it must be placed before the Court for scrutiny, I think, is somewhat, with great respect to the Court, out of order. I am sure the distinguished Members of this House will join me in our sentiments

that these are not the kind of directions which are contemplated under the Constitution. We give the greatest respect to the Court and we believe equally that the Court must give us the same respect. Of course, the court is entitled to set aside any particular provision of an Act which is unconstitutional. We will, therefore, as Government, be filing a review petition in the Court and stating our sentiments in the review petition to mention that this part of the direction of the Court in the judgement should be expunged.

And I am sure that the distinguished Members of this House will join me in that.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): I hope that there is no question of giving it to the Court.

SHRI KAPIL SIBAL: No, we are not. And because the Bill is not yet passed, the question of putting it up before the Court for scrutiny doesn't arise. But once the Bill is passed and made into an Act, We propose to, actually, go to the Court and seek a review of that direction. So, that is how we wish to move forward.

The other thing which I wanted to mention is that some people do have an opinion that, in the event, someone does not comply with the provisions of this Act, there must be a punitive provision which should make such a non-action actionable. Personally, I don't think that should be done, and we have not accepted that because there are a lot of people in this country who are not entirely familiar with the provisions either of this Act or of State Acts. It would, therefore not be an appropriate thing to punish people for not registering. If they do not register, they will be liable to consequences of non-registration because registration brings about a lot of benefits. It brings about certainty. There are many establishments that require a marriage certificate. If you want to go abroad, then, you require a marriage certificate. If your marriage has to be recognized, then also, you need a marriage certificate. But in the case of those who don't have it registered, they will suffer the consequences of not having it registered. But I don't think that there should be any punitive provision which should punish people for not registering under this particular Act. With these few words, Sir, I commend the Bill for the consideration of the distinguished Members of this House.

The question was proposed.

श्री बसावाराज पाटिल (कर्णाटक): माननीय उपसभापति जी, यह जो जन्म और मृत्यु रजिस्ट्रीकरण संबंधी बिल है, इस संबंध में 2006 में सुप्रीम कोर्ट का आदेश हुआ कि इसके साथ मैरिज को भी जोड़ा जाए, जो आज जन्म और मृत्यु रजिस्ट्रीकरण (संशोधन) विधेयक, 2012 के नाम से इस हाउस में आया है। यहां आने से पहले इस पर विमेन्स एम्पावरमेंट कमेटी ने अपनी सलाह दी है, साथ ही साथ राज्य सभा की स्टैंडिंग कमेटी ने भी इस पर अपनी सलाह दी है और इन सब चीजों को ध्यान में रख कर यह बिल आज पूरे स्वरूप में आया है। मैं इसका स्वागत करता हूं।

मनुष्य के जीवन के अंदर एक जन्म, दूसरा शादी और तीसरा मरण, ये तीन अत्यंत महत्वपूर्ण घटनाएं होती हैं और इन घटनाओं की जमाबंदी होना या रिकॉर्ड होना अत्यंत आवश्यक होता है। सरकार ने जैसा कहा कि इस संबंध में रूल्स बनाने का अधिकार यह राज्य सरकार को देती है और उस नियमावली के तहत इसको लागू करने का भी अधिकार देती है। चूंकि भारत इतना बड़ा देश है और यहां पर इतनी बड़ी मात्रा में शादियां होती हैं और ये शादियां अलग-अलग पद्धतियों से होती हैं, इसलिए वाइड रेंज में शादी को मान्यता देने का प्रोविजन सरकार ने इसमें रखा है। अगर उसमें कोई भूल-चूक भी हो, तो उसके ठीक करने का भी प्रोविजन रखा गया है। इसमें एक बात ध्यान में रखनी होगी कि महिलाओं के अधिकार को बनाए रखने की दृष्टि से शादी-विवाह, इत्यादि के बारे में *if a wrong information was given to the appropriate authority intentionally*, जो बाद में मालूम होती है, वैसे आदमी को अच्छी शिक्षा देने के लिए कोई न कोई प्रोविजन अत्यंत आवश्यक होता है।

मैं इसका भी स्वागत करता हूं कि अगर इसको लागू करने में राज्य सरकारों की ओर से कोई कमियां रहती हैं, तो उसको ठीक से लाइन पर लाने की दृष्टि से 30(ए) के अंदर केन्द्र सरकार को अधिकार है कि वह नियमों में बदलाव करके राज्य सरकार को मार्गदर्शित कर सकती है। इस बड़े देश में विशेषकर महिलाओं को कोई हानि न हो, इसको ध्यान में रखते हुए यह जो बिल लाया गया है, मैं इसका स्वागत करता हूं और *letter and spirit* में, जैसा स्टैंडिंग कमेटी ने भी कहा है, उसको लागू करने के लिए मैं आपसे विनती करता हूं। क्या सरकार इस बारे में सोच सकती है? *You just said that it has got its own implications. Whenever these records are necessary, if they won't make it mandatory themselves, then, they will have to face the problem many times in their life.* किसी परिवार में किसी के जन्म लेते ही, *immediately after taking birth*, सरकार की तरफ से कोई ऐसा कार्ड या कोई रिकॉर्ड उनके घर में पहुंचे जिसमें उसके जन्म का दिन भी हो आगे चल कर उसमें मैरिज का दिन भी हो और आगे चल कर उसकी डेथ का भी रिकॉर्ड उसके अंदर बने, जो कि सरकारी रिकॉर्ड में दाखिल हो। मैं यह बात इसलिए कह रहा हूं कि जिस स्तर पर इसका नामांकन होता है, *at what level their names were entered, either in birth, or in marriage or in death?* It is a very low-level office. कई बार जब मैं तालुका

के ऑफिस, पंचायत के ऑफिस या म्यूनिसिपलिटी के ऑफिस में जाता हूं, तो संबंधित व्यक्ति 8-8 और 10-10 दिनों तक अपनी कुर्सी पर ही नहीं मिलता है। **The person is not available on the chair.** यह इम्पोर्टेंट डॉक्यूमेंट है, लेकिन उस छोटे-से गांव में जिम्मेदार आदमी अपने स्थान पर मिलता ही नहीं है। **He is not available at his place.** क्या केन्द्र सरकार इस दिशा में राज्य सरकारों को एक ठोस सलाह, एक **proper and strong suggestion** दे सकती है, **while making these mandatory?** उनको एक ठोस सलाह देने और इन तीनों रिकॉर्ड्स के एक जगह पर आने से यह फायदा होगा कि जब कभी फैमिली में कोई डिस्प्यूट होता है या किसी की मृत्यु होने के बाद कोई अपने हक के बारे में कोई जानकारी लेना चाहता है, तो वह ले सकता है। अगर ऐसा कोई रिकॉर्ड बनाने की दृष्टि से इन तीनों विषयों को लेकर केन्द्र सरकार की ओर से राज्य सरकारों को एक ठोस सलाह दी जाएगी, **a totally comprehensive guideline from the Central Government;** तो यह जनता की दृष्टि से और एक अच्छे रिकॉर्ड को बनाए रखने की दृष्टि से अच्छा होगा तथा बाद में निर्मित होने वाले मतभेदों एवं उनके कारण कोर्ट-कचहरी के ऊपर बार-बार पड़ने वाले अलग-अलग प्रेशर्स से बचा जा सकेगा; **otherwise, many issues come to the court; many issues come again and again to the office and there is an unnecessary burden of work on the Government offices. We can avoid the burden on the offices. ...(Time-bell rings)...**

इसको ध्यान में रखते हुए, मैं सरकार से यह विनती करता हूं कि केन्द्र सरकार इसके साथ कोई कॉम्प्रिहेंसिव मार्गदर्शन राज्य सरकारों को दे, तो यह जो रिकॉर्ड बनाने की पद्धति है, यह देश के लिए बहुत लाभदायक सिद्ध होगी। इसलिए मैं इस बिल का एक बार फिर से स्वागत करते हुए सरकार से विनती करता हूं कि वह जन्म, शादी और मरण, इन तीनों का रिकॉर्ड एक साथ बना कर रखे या यह कम्प्यूटराइज्ड सिस्टम में हो ताकि इसको तुरंत कोई हासिल कर सके। अगर ऐसी कोई पद्धति जारी हो, तो यह हमारे लिए और देश के लिए बहुत लाभदायक सिद्ध होगी और कई समस्याएं, जिनके कारण लोग बार-बार कोर्ट में जाकर कई सालों तक संकट में फंसेते हैं, उनसे बच सकेंगे। **...(व्यवधान)... (समय की घंटी)...**

MR. DEPUTY CHAIRMAN: Please conclude.

श्री बसावाराज पाटिल : कोई विद्यार्थी जो विदेश में पढ़ने के लिए जाता है या अन्य यूनिवर्सिटी में जाता है, तो उससे कई प्रकार के रिकॉर्ड्स मांगे जाते हैं, तो उन सब संकटों में इस कॉम्प्रिहेंसिव सिस्टम द्वारा बचा जा सकता है।

श्री उपसभापति : पाटिल जी, अब आप कन्क्लूड कीजिए।

श्री बसावाराज पाटिल : सरकार इस दिशा में ठोस सोचे और काम करे, ऐसा मैं उपसभापति महोदय के द्वारा माननीय मंत्री जी से विनती करता हूं और इस बिल को सपोर्ट करता हूं।

श्री शादी लाल बत्रा (हरियाणा) : उपसभापति जी, मैं आपके माध्यम से जहां इस बिल का स्वागत कर रहा हूँ, वहीं मैं मंत्री जी को इस बात के लिए धन्यवाद देना चाहूंगा कि उनके मन में यह सोच आयी। यह सोच भारतवर्ष में आने वाले टाइम में मील का पत्थर साबित होगी। अगर, जन्म, ब्याह और मरण, इन तीनों का रिकॉर्ड रेगुलरली रखा जाता है और यह पूरा होता है, तो इससे कई समस्याओं का हल हो जाएगा।

और वह था गोवा। उपसभापति महोदय, भारतवर्ष में एक ही प्रदेश है जिसमें अब तक मैरिज का रजिस्ट्रेशन होना कम्पलसरी था और वह है गोवा स्टेट। मैरिज रजिस्टर होते ही जहां प्रॉपर्टी की या पति और पत्नी के बीच में गड़बड़ होती थी, इससे वहां आने वाले टाइम में कई चीजें ऐसी थी जिनमें उनके साथ ज्यादाती होती थी, वह खत्म हो जाती थी। अब उसके बाद हरियाणा स्टेट में और अन्य स्टेट्स में भी मैरिज रजिस्ट्रेशन थी लेकिन कम्पलसरी नहीं थी। जरूरी नहीं था कि मैरिज रजिस्टर हो। हिन्दू मैरिज एक्ट के नीचे हो या दूसरे एक्ट के नीचे हो, मैरिज रजिस्टर कराते थे। जो एन.आर.आई. आते थे और अगर वे पत्नी को अपने साथ ले जाते थे तो मैरिज रजिस्टर होती थी। आज इस एक्ट के माध्यम से दो बातें हो रही हैं। एक तो मैरिज का कम्पलसरी रजिस्ट्रेशन हो जाएगा और रजिस्ट्रेशन होने के बाद आने वाले टाइम में कई कमियां आती थीं पत्नी के प्रति व्यवहार में, बच्चों के प्रति या जायदाद के प्रति, तो ये चीजें खत्म हो जाएंगी। लेकिन इस बिल के पीछे जो एक बात और हुई, वह बहुत अच्छी लगी। कानून बनाना पार्लियामेंट का काम है। लेकिन जब डॉयरेक्शन कहीं और से आती थी, वह बहुत चुभती थी। आज मंत्री जी ने जो स्टैंड लिया है, मैं उसकी सराहना करता हूँ। मैं समझता हूँ कि उन्होंने अपने अधिकारों को माना, अपने अधिकारों को सोचा और हम सबको एक अधिकार दिया कि वाकई पार्लियामेंट में हैं तो कानून बनाना हमारा अधिकार है, सुप्रीम कोर्ट या दूसरी कोर्ट या अन्य एजेंसी का काम है इंटरप्रिटेट करना। वे हमारे संविधान के अंतर्गत इंटरप्रिटेट करें तो अच्छी बात होगी और उसमें ऐसी चीज नजर आएगी कि इस संविधान के तीनों अंग- चाहे ब्यूरोक्रेसी हो, जुडिशियरी हो या विधायिका हो, सभी काम कर रहे हैं और उस काम करने के पीछे जो भावना है उसकी मैं सराहना करता हूँ।

उपसभापति महोदय, अब बात यह आई कि अभी तक एक्ट का नाम था "बर्थ एंड डैथ रजिस्ट्रेशन एक्ट"। अब "मैरिज" का वर्ड ऐड हो रहा है। जहां "मैरिज" का वर्ड ऐड हो गया तो जहां हम इसकी सराहना करते हैं उसके साथ-साथ आने वाले टाइम में जो कमियां पहले होती थीं, वे दूर हो जाएंगी, उसके लिए भी एक बात सोचनी होगी। वूमैन एम्पॉवरमेंट भी हम देखते हैं। जब मैरिज के बाद लोग विदेश चले जाते थे और वहां पत्नी के साथ जो ज्यादाती होती थी, वह किसी भी प्रकार से दूर नहीं होती थी। अब इससे यह सबूत हो गया कि यह मैरिज हो गई, शादी हो गई तथा यह पत्नी है और पत्नी के अधिकार उसको मिलेंगे। औरत का जो एम्पॉवरमेंट है, उस एम्पॉवरमेंट की तरफ चलते हुए हम एक और कदम बढ़ाएंगे और उस कदम में हम समझेंगे कि पत्नी सिर्फ हमारी एक सहभागिनी नहीं है, बल्कि हर प्रकार

से हमारी अर्धांगिनी भी है और उसके अधिकार भी हैं। एक टाइम था, जब मैरिज को कांट्रैक्ट कहते थे और एक टाइम या जब मैरिज को यूनियन ऑफ टू सोल्स कहते थे कि ये दो आत्माएं हैं, उनका मिलन हो जाता है। आज यह बिल आने के बाद, कानून बनने के बाद एक बात आ गई कि मैरिज हुई और मैरिज का मतलब हो गया कि हम दोनों हर प्रकार से सही चलेंगे। लेकिन इस बिल के पीछे जो और छिपी हुई भावना है, वह भावना भी मैं आपसे शेयर करना चाहूंगा और यह कहना चाहूंगा कि वाकई इस बिल में हमारी एकता को मजबूत किया गया है। हमारे हिन्दू कोड बिल में जितने समुदाय हैं, जितनी शादियां होती हैं हरेक की अलग-अलग सेरेमनीज होती हैं, अलग-अलग उनका व्यवहार होता है। आनन्द मैरिज हो या दूसरी मैरिजेज हों, उनके प्रति एक भावना होती थी कि मैरिज होगी और हमने अपने धर्म के अनुसार, विश्वास के अनुसार यह सेरेमनी पूरी कर ली। लेकिन यह एक ऐसा बिल आया है कि चाहे किसी वर्ग का हो, किसी समुदाय का हो, किसी धर्म में आस्था रखता हो, मैरिज कैसी भी हो, रजिस्ट्रेशन इस एक्ट के अंतर्गत होगा। तो यह जो भावना आई कि हम सब भारतवासी हैं, हम सब एक हैं और हम सबको एक होकर चलना होगा, इस भावना की मैं सराहना करता हूं कि वाकई इसी एक्ट के नीचे भारतवर्ष के किसी भी कोने में अगर शादी होती है तो यह रजिस्टर होगी, यह हर प्रकार से ठीक रहेगा। अब जब कोई भी कानून बनता है तो उसमें उल्लंघनाएं भी होती हैं और उल्लंघना पर हम सोचते हैं क्या बात हुई?

मैं मंत्री महोदय से कहना चाहूंगा कि इस बिल में उल्लंघनाओं के लिए आपने 50 रुपए की पेनल्टी रखी है। आज के काल में 50 रुपए की कोई कीमत नहीं होती। इस तरह की उल्लंघनाओं के लिए आप इतनी पेनल्टी जरूर रखें कि हर आदमी, चाहे वह रजिस्ट्रार हो या अन्य कोई भी हो, जो भी कानून की उल्लंघना करे, उसके प्रति कठोर कार्यवाही हो सके। यहां एक बात और भी है कि इस बाबत इंफॉर्मेशन कौन देगा? दूसरे, बर्थ, डेथ या ब्याह में घर का मुखिया वह इंफॉर्मेशन देगा या जिन की मैरिज हुई है, वे देंगे? अगर किसी लापरवाही की वजह से उन्होंने अपनी मैरिज रजिस्टर नहीं करवायी या वे ऐसा महसूस करते हैं कि मैरिज रजिस्टर कराने से हमारे ऊपर बंधन आ जाएगा, तो ऐसी स्थिति में कानून की अवहेलना करने वाले के प्रति एक अच्छी-खासी पेनल्टी रखी जानी चाहिए। उस पेनल्टी के पीछे यह भावना हो कि इस कानून की अवहेलना न हो।

उपसभापति जी, मैरिज रजिस्टर हो गयी और उसके बाद उसकी डेथ हो जाती है, तब उसकी प्रॉपर्टी के डिस्प्यूट का मामला आता है। पहले कानून में उस बारे में भी बहुत कमियां होती थीं। पुराने समय में मैरिज हो गयी, औलाद हो गयी, अब औलाद के प्रॉपर्टी में क्या हकूक हैं, उसमें भी बड़े डिस्प्यूट्स होते थे। इस कानून से अब साबित हो जाएगा कि यह मैरिज हुई थी, बर्थ भी हुई थी और डेथ हो गयी। उसके बाद हिंदू सक्सेशन एक्ट के तहत जहां-जहां भी जिस के अधिकार हैं, जिसे जो प्रॉपर्टी मिलनी है, अब बड़े आराम से वह प्रॉपर्टी उन्हें मिलेगी।

[श्री शादी लाल बत्रा]

उपसभापति जी, मेरे फ़ाज़िल दोस्त ने एक प्रश्न पूछा कि इस एक्ट के आने से पहले जिनकी शादी हुई है, उनका क्या होगा? मैं उन्हें बताना चाहूंगा कि इस एक्ट के आने से पहले जिन की शादी हुई है, वे भी इस कानून के जरिए उसे रजिस्टर करवा सकते हैं और जो पहले किसी भी लॉ के तहत मैरिज रजिस्टर करवा चुके हैं, उन्हें दोबारा रजिस्टर कराने की जरूरत नहीं है।

उपसभापति जी, मैं इस बिल का समर्थन करते हुए अपनी बात यहीं समाप्त करता हूँ।

श्री वीर सिंह (उत्तर प्रदेश) : माननीय उपसभापति जी, आज मैं आरबीडी (संशोधन) विधेयक, 2012 पर अपनी पार्टी की तरफ से बोलने के लिए खड़ा हुआ हूँ।

महोदय, यह एक महत्वपूर्ण विधेयक है जिस में संबंधित राज्यों में विवाहों के अनिवार्य रजिस्ट्रीकरण के लिए उपबंध करने के लिए राज्य विधि को प्रभावित किए बिना, विवाहों के अनिवार्य रजिस्ट्रीकरण हेतु जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 में संशोधन का प्रस्ताव है। इस विधेयक में विवाह के पक्षकारों द्वारा माने जाने वाले और पालन किए जाने वाले धर्म पर ध्यान दिए बिना विवाहों के रजिस्ट्रीकरण के लिए उपबंध किए गए हैं। वर्तमान में आरबीडी अधिनियम, 1969 में केवल जन्म और मृत्यु तथा उससे संबंधित विषयों के रजिस्ट्रीकरण का ही प्रावधान है।

जैसा कि विदित है, माननीय उच्चतम न्यायालय ने दिनांक 14.02.2006 के अपने निर्णय, श्रीमती सीमा बनाम अश्विनी कुमार के मामले में सरकार को निर्देश दिया था कि सभी व्यक्तियों, जो विभिन्न धार्मिक संप्रदायों से संबंध रखने वाले भारत के नागरिक हैं, के विवाहों का उनके अपने-अपने राज्यों में, जहां ऐसे विवाह हुए हैं, रजिस्ट्रीकरण अनिवार्य किया जाना चाहिए तथा जब भी केन्द्र सरकार समग्र कानून बनाए, तो उसे संवीक्षा हेतु न्यायालय के समक्ष रखा जाए। महिला सशक्तिकरण समिति ने अपनी 12वीं रिपोर्ट में अनिवासी भारतीय पतियों द्वारा परित्यक्त भारतीय महिलाओं की दुखद स्थिति को ध्यान में रखते हुए, यह सिफारिश की थी कि किसी भी धर्म के होने पर सभी विवाहों का अनिवार्य रजिस्ट्रीकरण होना चाहिए तथा सरकार द्वारा रजिस्ट्रीकरण प्रक्रिया को सरल, सहनीय और पहुंच योग्य बनाते हुए सभी विवाहों का रजिस्ट्रीकरण अनिवार्य किया जाना है। इसके लिए धारा 30 में आवश्यक संशोधन किए गए हैं ताकि विद्यमान प्रशासनिक तंत्र, विवाहों का रजिस्ट्रीकरण करने में सक्षम व समर्थ हो सके तथा विवाहों के रजिस्ट्रीकरण के लिए अपेक्षित अभिलेख और सांख्यिकी का भी अनुरक्षण सुनिश्चित हो सके।

MR. DEPUTY CHAIRMAN: Mr. Veer Singh, you are not expected to read like this. You are able to speak. You make your points. Don't read like this. This practice is not good. I can understand a new Member doing that. Don't do this. ...*(Interruptions)*...

श्री वीर सिंह : ठीक है, सर। इस विधेयक में कई सराहनीय बातें हैं, जैसे कि खण्ड 5 में केन्द्रीय विधि और राज्य विधि के अधीन विवाहों के रजिस्ट्रीकरण की पुनरावृत्ति से बचने के लिए समुचित उपबंध शामिल किए गए हैं। यह विधेयक विभिन्न धर्मों में विश्वास रखने वाले सभी भारतीय व्यक्तियों के लिए विवाहों के रजिस्ट्रीकरण के लिए उपबंध करता है, जिससे स्त्रियों के हितों की रक्षा हो सकेगी। रजिस्ट्रीकरण प्रमाण-पत्र विवाह संबंधी और भरण पोषण मामलों में साक्ष्य प्रदान करेगा और महिलाओं का अनावश्यक उत्पीड़न रोकेगा। यह विधेयक पक्षकारों की आयु, बालकों की अभिरक्षा और ऐसे विवाहों से उत्पन्न बालकों के अधिकारों के मामलों में साक्ष्यकारी महत्व प्रदान करेगा।

परन्तु विधेयक में कुछ खामियां भी हैं, जिनका निराकरण आवश्यक है। जैसे कि खंड 5 विवाह रजिस्ट्रेशन को अनिवार्य बनाता है, परन्तु रजिस्ट्रेशन न करने पर कोई विशेष दंड का प्रावधान नहीं करता है, न ही विवाह विच्छेद करता है। अतः मैं चाहूंगा कि माननीय मंत्री जी देश में विवाह रजिस्ट्रेशन न कराने वाले व्यक्ति की संख्या बताएं व ऐसे मामलों में की गई कार्रवाई का ब्यौरा भी दें। खंड 8 में विवाह रजिस्ट्रेशन करने के लिए अपेक्षित व्यक्तियों, जैसे गृह का प्रमुख, किसी मंदिर, गिरजाघर, मस्जिद, प्रार्थना भवन या अन्य धार्मिक स्थान का पुजारी, प्रभारी न्यासी, विवाह हाल, धर्मशाला, होटल का प्रभारी व्यक्ति, ग्राम प्रधान, पुलिस थाने के प्रभारी आदि विवाहों के सबूत को सुदृढ़ बनाने के प्रयोजनों के लिए राज्य सरकार द्वारा विहित प्रारूपों में अपेक्षित जानकारी मौखिक या लिखित रूप से रजिस्ट्रार को देंगे। कई बार मेरे संज्ञान में आया है कि जानकारी विहित समय में नहीं दी जा सकी। अतः मैं मंत्री जी से चाहूंगा कि वे "डिजिटल रिकॉर्ड" को भी अपेक्षित जानकारी मानें और उस आधार पर विवाह रजिस्ट्रीकरण की प्रक्रिया भी शुरू होनी चाहिए। इससे व्यक्तियों के समय व धन की बचत के साथ रजिस्ट्रीकरण प्रक्रिया आसान हो सकेगी।

महोदय, जन्म, विवाह और मृत्यु रजिस्ट्रीकरण की आवश्यकता और महत्व का प्रचार-प्रसार दूरदर्शन, निजी टीवी चैनलों, आकाशवाणी, डिजिटल सिनेमा तथा प्रिंट मीडिया आदि माध्यमों से किया जाना चाहिए।

MR. DEPUTY CHAIRMAN: Now, please, your time is over. The next speaker is Shri C.P. Narayanan. ...*(Interruptions)*... Nothing more will go on record. He is only reading. ...*(Interruptions)*... See, how can he read a speech prepared earlier? This is totally against the rules. ...*(Interruptions)*...

श्री वीर सिंह : *

MR. DEPUTY CHAIRMAN: See, experienced Members should not do this. ...*(Interruptions)*... No, no; I cannot allow this. ...*(Interruptions)*... Somebody preparing

a speech, coming out and reading it! ...(*Interruptions*)... No, no; you are making a mockery of the Parliament. I am sorry. It is not going on record. Now, Shri C.P. Narayanan. ...(*Interruptions*)... You can speak very well; then, why do you do this? आप अच्छी तरह बात कर सकते हैं, फिर क्यों ऐसे पढ़ते हैं? This is a violation of rules. Shri C.P. Narayanan.

SHRI C.P. NARAYANAN (Kerala): Sir, first of all, I support in the name of my party this welcome legislation. It was long overdue to do such a thing because we don't have records of our men and women who have got married, and a lot of problems have been created. I think the Supreme Court came into the picture because there were complaints of couples who go outside the country that they are not registered and a lot of problems are there.

Sir, one suggestion which I have to make to the hon. Minister is that we have to give enough publicity and enough time for the couples who have got married in the past to get registered. In 2009, in Kerala, we made this attempt at the State level, and even there, there were a lot of complaints that enough time was not given. In other countries, it is the local bodies who have got officials to register births, deaths and also marriages. So, I want to know whether we can have the same practice in our country also. So, that also has to be examined.

Another thing which the hon. Minister has said regarding the Supreme Court's direction is that after the Bill is enacted, it has to be placed before the court. That is actually violating the right or the paramount authority of the Parliament.

We should not be submissive before the court. Of course, the court can examine any provision of any Act if there is any complaint from anybody. Finally, I would say that this Bill only pertains to registration of people who have got married. Now, there may be people, who live together but who do not want to get regarded as couples. We can leave them out. But regarding others, when they register, problems regarding their succeeding, their children, their succession rights, etc., do not come under the purview of this Act for which you have got separate Acts for Hindus, Christians, Muslims and all that. All these things have to be gone into detail. It is completely a separate thing. But here to register have the names of couples will be a protection for women in various parts of the country who have been suffering from very unequal relations between men and women. I think that we can overcome it in a couple of years, if we take care. Thank you.

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, I want to make three short points. One is, it has been noticed and everybody is talking about the hon. Supreme Court interfering with the powers of Parliament. No, the way they have worded, it is really 'as and when the Central Government enacts a comprehensive statute.' The Central Government does not enact. The Central Government prepares a draft statute, brings it in the form of a Bill and Parliament enacts the legislation. Very deliberately they have used the word 'Government', because in case of Government, they can say so, in case of Parliament, they cannot say so. So, whatever advice the Attorney-General has given may be followed. And the Minister is already seized of the matter of taking up a review petition for eliminating this. Yes, this legislation, Sir, will benefit lots of exploited women who are exploited by marriages which are not registered; subsequently, they are deserted saying that there has been no marriage. Now this Bill really does not address that problem fully because the responsibility for registration, particularly of the male partner, has not been made compulsory. This ought to be made compulsory. If you do not make it compulsory, thousands of these women, who are deserted after being married off, because no registration is done, will continue to suffer. You are thinking only of women who are being exploited in UK or US. You have to think of lots of women who are being exploited in the country itself. The third point, I do not know why there is so much of reluctance in forcing any registering authority be it a temple, be it a church, they are certainly sanctified institutions, but in this case, they have to be made to submit five reports. As my friend Shadi Lal Batra said, he should know, because his name is Shadi Lal, 'shadi kaa master', that only fifty rupees should not be the fine. Why is this small fine? Impose a fine of five hundred, five thousand for non-reporting. Why should they not report? Why should they hold back information? Kindly make it compulsory. Give them one chance and on the second chance, a hefty fine ought to be imposed. Thank you.

SHRI SHASHI BHUSAN BEHERA (Odisha): Sir, this Bill has originated from the principal Act, that is, the Registration of Births and Deaths Act, 1969. Though the amendment is very small to insert the 'registration of marriages' in the Registration of Births and Deaths Act, yet the objective is very broad. The Bill intends to protect the women who may be harassed by their male counterparts through different processes, the love marriages, the inter-religion marriages, marriages with the NRIs. There may be rarest of the rare case where male is harassed. The objective of the Bill is supported

[Shri Shashi Bhusan Behera]

by earlier decisions and directives of the Supreme Court, also by the Committees on Women Empowerment. As the hon. Minister is a noted lawyer, he has elaborated many things in this Bill. Though it is very late, it is still very timely to insert 'marriages' in this Act. It should be mandatory. All marriages must compulsorily be registered irrespective of caste, creed or religion. India, the Hindustan, is a multi-cultural, multi-religion State. Here, the marriages are solemnized with different, different customs, practices and traditions. We cannot disturb this. But one law should be made applicable to all types of marriages that they should be registered. This Act would require a great publicity to make it accessible, affordable and simpler. In Orissa, till now, the registration of marriages is available only at the block level. It should be available at the panchayat level so that the poor and the illiterate people can also get their marriages registered at the panchayat level. It would, thus, become simpler and more accessible. This Bill is very much the need of the hour. I support the Bill. Thank you very much.

श्री अनिवाश राय खन्ना (पंजाब) : धन्यवाद उपसभापति महोदय, इंट्रोडक्शन के समय माननीय मंत्री जी ने काफी कुछ क्लीयर कर दिया था, फिर भी मेरे एक-दो क्वेश्चंस हैं, जिनके बारे में मैं मंत्री जी से जानना चाहता हूँ। आज भी डेथ एंड बर्थ की एंट्री को लेकर लोगों को तकलीफ होती है। जब वे सिविल सर्जन के पास सर्टिफिकेट लेने के लिए जाते हैं, वहां पर अगर उनका नाम गलत लिख दिया या डेट गलत लिख दी और अगर उसको ठीक करवाना है तो मेरा ख्याल है कि कोई आम आदमी उसे ठीक नहीं करवा सकता। उस डिफिकल्टी को ध्यान में रखते हुए जो मैरिज रजिस्ट्रेशन है, इसका प्रोसीजर सिम्पलीफाई होना चाहिए। आपने कहा कि एनआरआईज़ की प्रॉब्लम को देखते हुए हम इसको लाए हैं। मेरा सुझाव है कि इसमें एक चीज़ ऐड कर दी जाए। जैसे मैं पंजाब से आता हूँ। मेरा सुझाव है कि दो लैंग्वेजेज़ में यह सर्टिफिकेट बने - एक लोकल लैंग्वेज और एक इंग्लिश में, क्योंकि जब उस सर्टिफिकेट का हम ट्रांसलेशन करते हैं, तब उसमें उन लोगों को बहुत अधिक डिफिकल्टी फेस करनी पड़ती है। अगर दो लैंग्वेजेज़ में यह सर्टिफिकेट बन जाएगा तो उनके पास दो लैंग्वेजेज़ का ओरिजनल सर्टिफिकेट होगा - एक लोकल लैंग्वेज और एक इंग्लिश में। दूसरा, मैं एक और सजेशन देना चाहता हूँ...(व्यवधान)...

प्रो. अलका क्षत्रिय (गुजरात) : महोदय...(व्यवधान)...

श्री वी.पी. सिंह बदनौर (राजस्थान) : बहुत अच्छा सुझाव है, आप क्या कह रही हैं?... (व्यवधान)...

MR. DEPUTY CHAIRMAN : There is no time.

SHRI AVINASH RAI KHANNA: Admissibility of the certificate...(Interruptions)...

MR. DEPUTY CHAIRMAN: Khannaji, don't listen to them, you address the Chair.

श्री अविनाश राय खन्ना : जब मैरिज रजिस्टर हो जाती है, तो एम्बेसिज़ में मैरिज के समय की फोटोग्राफ्स मांगते हैं और कहते हैं कि आप अपनी मैरिज की फोटोग्राफ दीजिए। आप जानते हैं कि जो ट्रेडिशनल लेडीज़ हैं, मैरिज के समय जो उनके साइन्स है, उनका पति से दूर रहना आदि प्वाइंट आउट करते हैं कि आपकी शादी नेचुरल नहीं है क्योंकि आपकी फोटो नेचुरल नहीं आई है। आपकी शादी तब मान्य होगी, जब क्लोजनेस होगी। अगर यह सर्टिफिकेट **admissible in embassies** हो जाए, इसकी लीगल वेल्यु हो जाए, तो मेरा ख्याल है कि एक और एक्सट्रा फायदा होगा।

मैं आप से एक और निवेदन करना चाहता हूँ कि जब लोग मैरिज के लिए सर्टिफिकेट पेश करें तो उनका मैरिटल स्टेटस क्या है, क्या वे डॉयवर्सी है, क्या उनकी फर्स्ट टाइम मैरिज हो रही है या जैसे बाहर से कोई आदमी मैरिज कराने के लिए आया है और वह शो करता है कि मैं अनमैरिड हूँ, लेकिन अफसोस की बात है कि हम बहुत से केसेज़ में देखते हैं कि वह पंजाब में तीन-तीन मैरिज करके चला जाता है और बाद में उसका कोई पता नहीं लगता। इसके लिए यह कम्प्लेसरी कीजिए कि वह जिस भी कंट्री से मैरिज करवाने के लिए आया है, वहां के मजिस्ट्रेट से या एम्बेसी से एक सर्टिफिकेट लाए कि वह अनमैरिड है, तब उसकी मैरिज रजिस्टर्ड हो, अदरवाइज आपके इस बिल को लाने की जो इच्छा है, उसमें बहुत डिफिकल्टीज़ आएंगी और फिर दो-दो, तीन-तीन मैरिजेज होती रहेंगी।

सर, मैं अंत में आपको हमारे ट्रेडिशन के बारे में बताना चाहता हूँ कि स्पोज करो के मैरिज हो गई, उसके बाद कई फेमिलीज़ में यह ट्रेडिशन है कि जब लड़की अपनी ससुराल जाती है तो उसका नाम बदल दिया जाता है। मैं जानना चाहता हूँ कि इस प्रकार के केस में आपका क्या सुझाव है? क्या उसकी एफ.डी. या प्रॉपर्टीज़ में नेम चेंज के अनुसार ही सब होगा? उसकी शादी तो उसके मायके के नाम पर ही हुई है। उसमें टेक्नलीकल्टीज को आप कैसे ठीक करेंगे?

सर, मैं एक बात और कहना चाहता हूँ कि पब्लिक अवेयरनेस बहुत जरूरी है। इसके लिए अवेयरनेस केम्पेन चलाना चाहिए, जैसे कई गवर्नमेंट्स के आर्डर्स हैं, वे मैरिज हॉल पर लिख दिए जाते हैं, चाहे वह शराब पीने के संबंध में है या डेक चलाने के संबंध में है।...**(समय की घंटी)**... इसी तरह हर मैरिज पैलेस पर यह लिख देना चाहिए कि यहां पर मैरिज हो रही है और इतने दिनों में इसका रजिस्ट्रेशन होगा तथा इसके साथ ही उनकी पब्लिसिटी होनी शुरू हो जाएगी, सर, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ और मैं चाहूंगा कि जो मैंने जो प्रैक्टिकल सजेरशन्स दिए हैं, जब मंत्री जी जबाब दें, तो इनका अवश्य ध्यान रखें।

MR. DEPUTY CHAIRMAN: Okay, thank you. Now, I have three names received late. If they stick to two minutes each, I am ready to call them. Shri Ram Gopal Yadav, सिर्फ दो मिनट।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, यदि आपका आदेश हो तो मैं एक मिनट में ही खत्म कर दूंगा।

सर, माननीय मंत्री जी जो विधेयक लाए हैं और इसके संशोधन में जो 'विवाह' शब्द को जोड़ा है, यह बहुत ही प्रशंसनीय कदम है क्योंकि इससे बहुत सारी समस्याएं हल होंगी। मैंने देखा है कि कई बार ऐसा होता है कि किसी की शादी नहीं हुई तो उसकी सम्पत्ति को हड़पने के लिए लोग किसी अन्य व्यक्ति को औलाद बनाकर मुकदमा करते हैं, लड़ते हैं और जीत भी जाते हैं, इसलिए कि कहीं व सम्पत्ति उसके भाई को न मिल जाए। कई बार ऐसा होता है कि विधि-सम्मत शादी हुई होती है, उसकी औलाद भी है, तब भी उसकी औलाद को सम्पत्ति से वंचित करने के लिए कह दिया जाता है कि यह इसकी औलाद नहीं है। मैंने इस तरह से मुकदमें होते हुए काफी देखे हैं। मैरिज रजिस्टर में नाम जुड़ने से काफी समस्याओं का हल निकलेगा। मेरी दो शंकाएं हैं कि कोर्ट ने अभी कुछ दिन पहले ही फैसला दिया है कि लिव-इन रिलेशनशिप को शादी मान लिया जाए। मैं जानना चाहता हूं कि उसका रजिस्ट्रेशन कहां होगा और कौन करेगा? नम्बर-दो, हमारे यहां हिन्दुओं में एक शादी का चलन है। अगर कोई दूसरी शादी करता है और रजिस्ट्रेशन करवाने जाए, तो क्या रजिस्ट्रार उसका रजिस्ट्रेशन करेगा?

तीसरे, हर जगह पंचायतों में कुटुम्ब रजिस्ट्रार हैं और जन्म, मृत्यु सब लिखी जाती है।...**(व्यवधान)**... वह आप पूछ लेना। जो कुटुम्ब रजिस्टर है, जिसमें जन्म, मृत्यु दर्ज होती है, मेरे खयाल से उस रजिस्टार में ही शादी को लिखने का भी प्रोविजन हो जाना चाहिए और उसको वहीं से सर्टिफिकेट मिल लाना चाहिए। प्रधान अभी भी यह प्रोविजन रखते हैं, लेकिन कई बार लोग उसको मानते नहीं हैं। जो जन्म तिथि है, जब उस पर विवाद होता है, तो कुटुम्ब रजिस्टर या आपके रजिस्ट्रार के यहां पर जो जन्म की डेट होती है, उसको अधिकृत माना जाए, इसके लिए भी कोई प्रोविजन होना चाहिए, क्योंकि कई तरह की समस्याएं आती हैं। मेरे दिमाग में केवल ये कुछ प्रश्न थे, जो मैंने आपके सामने रखे हैं। मैं आपका ज्यादा समय नहीं लेना चाहता हूं, इसलिए आपको बहुत धन्यवाद देता हूं और इस विधेयक का समर्थन करता हूं।

MR. DEPUTY CHAIRMAN: Thank you very much for keeping up the time. Shri Nadimul Haque. Please stick to two minutes.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I rise, on my Party's behalf, to speak on the Registration of Births and Deaths (Amendment) Bill, 2012.

Sir, this Bill is good. But we don't know how to go about this Bill, especially in remote areas, where the people are facing a lot of difficulties, will face a lot of difficulties in getting the registration done for the births, marriages as well as deaths. On the whole, we find that the concept of the Bill is good. But the implementation or rather the effective implementation of the Bill will be the test of this law.

Sir, I have two suggestions to make. One is that concrete steps should be taken to make the registration easy for the poorest of the poor who don't have access to this in many places because of lack of education and lack of access to other facilities. The second suggestion is that awareness is a very big point here that not only should the awareness be spread but, on the awareness point, even a concrete plan should come up and a Budget should be allocated so that it is spread everywhere.

Lastly, Sir, अभी तक हम कहते आए हैं, 'जब मियाँ-बीबी राजी, तो क्या करेगा काजी'। लगता है कि कपिल सिब्बल जी ने काजी के लिए काम ढूँढ़ लिया है। शुक्रिया।

†[ابھی تک ہم لوگ کہتے آئے ہیں، "جب میاؤں-بیबी راجی، تو کیا کرے گا کاچی"۔ لگتا ہے کہ کب سبل جی نے قاضی کے لئے کام ڈھونڈ لیا ہے۔ شکریہ۔]

MR. DEPUTY CHAIRMAN: Dr. Bharatkumar Raut. Just two minutes, please.

DR. BHARATKUMAR RAUT (Maharashtra): Sir, I would welcome this Bill because that seems to be inevitable. But it is a well-intended and not so well drafted Bill.

Sir, I am just speaking on bullet points. Number one, I do not understand what is the logic of bringing marriage in the Act of birth and death because both, birth and death, are inevitable. You are not born with your own wish and the death is inevitable by nature. But marriage is not so. Marriage is voluntary. Therefore, there was no need to bring in marriage in this. If you bring in marriage, then, you should also bring in – as you have said birth, marriage and death — the provisions for end of marriage. That is not mentioned here. So, it is half-hearted. If there is birth, there is death. If there is marriage, there is also a possibility of end of marriage. Why is it not so? ...(*Interruptions*)...

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Only a possibility, my dear friend. Nobody expects that marriage will end. ...(*Interruptions*)...

†[Transliteration in Urdu Script].

MR. DEPUTY CHAIRMAN: No, please. You are not supposed to reply. ...*(Interruptions)*... Vasanthiji, you are not to reply; Minister will reply. There is already no time. ...*(Interruptions)*... Please. No, no. ...*(Interruptions)*... Dr. Raut, your time will be over.

DR. BHARATKUMAR RAUT: No, Sir; I waited because the hon. lady Member was speaking.

MR. DEPUTY CHAIRMAN: Hon. lady Member will have the opportunity to speak. Mrs. Stanley, you will have the time to speak. Then, you may say what you want to say.

DR. BHARATKUMAR RAUT: Sir, start my time again.

MR. DEPUTY CHAIRMAN: Your time is taken by her.

DR. BHARATKUMAR RAUT: Sir, having said this...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You may speak when your chance comes, not now.

DR. BHARATKUMAR RAUT: Sir, I am now raising a serious matter. If a person, man or woman, tries to get into a second marriage, then, either he or she has to provide a certificate of death of his or her spouse or the decree of divorce. If that divorce is not provided in this Act, how would you make it compulsory to bring in that decree of divorce? Therefore, this is necessary. Otherwise, there should have been another enactment for marriages and divorces. But since you have provided it here, it is necessary to use the words, 'birth, marriage, divorce and death'.

Sir, I now come to another point. As Avinashji had mentioned, this is very, very necessary, particularly for those who get married outside. Secondly, there are such tribals who have no practice of registration of marriages even now. Their marriages do not happen the way we think they happen. Their marriages do not take place in churches or temples. They don't happen in courts; they happen in the village Panchayat or in front of the *mukhia*. Many a time, there are community marriages where, at a time, hundred people get married.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. BHARATKUMAR RAUT: Sir, please allow me. This is a serious issue.

MR. DEPUTY CHAIRMAN: No, please.

DR. BHARATKUMAR RAUT: In this case, unless there is a provision in the law, you cannot expect the registration to be foolproof. There would be more cases of cheating than not if such provisions are implemented.

MR. DEPUTY CHAIRMAN: Now, Shrimati Vasanthi Stanley.

DR. BHARATKUMAR RAUT: Therefore, I wish, the Bill is passed now, but such amendments are made by which marriages are divorced from death and birth. And you must bring another Bill for marriages and divorces. Thank you.

MR. DEPUTY CHAIRMAN: You have made your point. Now, Shrimati Vasanthi Stanley. Stick to two minutes.

SHRIMATI VASANTHI STANLEY: Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity to register my views on The Registration of Births and Deaths (Amendment) Bill, 2012.

Sir, I support the Bill fully, and as suggested by Dr. Raut, I agree that the registration of births and deaths should include marriages, but not divorce, as he said. The Bill not only defines what is marriage and re-marriage, but also insists that all marriages have to be registered. This would really not only save the innocent women's rights who are purposely cheated, but also prevent a lot of honour killings, if such cases really get registered before the law, which happen in the name of status, caste, religion, etc. After marriage, young couples are being separated. This would prevent that. So, I really welcome this.

Sir, I welcome the provision for having the Registrar General of India for this registration. Then, instead of the provision for fine and punishment for 30 days, one year or more, and bringing it before the authority or the First Class Judicial Magistrate, it may be insisted upon that if married people don't come forward for a proper registration, the birth of their children would not be registered. Something like that could be imposed. This would really make them register these marriages. Just one thing here; instead of waiting for the Supreme Court's direction in such cases, let us wake up to the need of the society and *suo motu* make laws according to the need of the society. At this juncture I would like to point out one thing. In 1967 itself, self-respect marriages, without a Pandit, who performs all the rituals

[Shrimati Vasanthi Stanley]

in a marriage, were introduced by *Thanthai Periyar* and this was legalized with retrospective effect by our founder leader, *Annadurai*. Nowhere in India, Sir, are such kinds of marriages legalized. If that is extended to all the States, there would be no need for making such laws. It simplifies marriage.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRIMATI VASANTHI STANLEY: Long back, even before 1967, the DMK regime came to power. Sir, this is history. I would like to register here what the DMK, not as a political party, but as a social movement, has done for the country. We have done this long, long before. Our *Thandai Periyar* has done this and our founder leader, *Annadurai*, has legalized this in 1967 itself. Lakhs and lakhs of marriages are being conducted even now in Tamil Nadu, even without this law. So, I would like to register this here. With this information, I welcome this Bill. Thank you, Sir, for the opportunity.

SHRI KAPIL SIBAL: Sir, let me, at the outset, express my gratitude to distinguished Members of this House, who have unanimously supported this legislation. I think, Sir, the one point that comes across very effectively in the course of our discussion is that the message that marriages must be registered must reach everybody in this country — from the remotest part of the country to urban centres, where people also live in difficult conditions and they do not know what the law is. Therefore, this kind of advertising, that there is such a law, and all of us must ensure that marriages are registered for the purposes of protection of the marriage itself, and especially of women, is absolutely necessary. I think that State Governments and the Central Government, put together, make a national effort to make the message of this Act reach the people of India. And I take that point positively as has emerged through this discussion. Sir, let me just point out that this particular Act is not meant, in any way, to invalidate all that has happened or will happen without registration. After all, marriages will take place and there will be people who will not register, maybe, because of lack of knowledge or lack of awareness or willingly not want to register. A distinguished Member mentioned here that there are live-in arrangements which have been sanctified by the Supreme Court. Well, if two people decide to live together and don't choose to register the marriage, they face

the consequences of non-registration. We cannot force those people to say, 'No, you must register your marriage.' So, I think that there is enough leeway within the legislation itself to allow everybody to do what they wish to do and, at the same time, realize that there are enormous benefits in ensuring registration. I don't think that we should be penalizing people for non-registering. I think, Pyarimohanji, mentioned this fact that why not fine Rs.5000. Imagine two poor people who have no knowledge of this law suddenly realize that they have to compulsorily register and then they have to pay Rs.5000. We are punishing people for non-awareness. I think that that is not something that we should support and commend.

Avinashji mentioned a few points. He said, for example, that what if there are wrong particulars are mentioned and you should have a very, very easy procedure to rectify the register. Well, that is reflected in Section 15 of this Act, which says that you can rectify the entries made therein very easily. In fact, you need not extinguish the previous entry; along with that entry you have another entry and you rectify your name or whatever particulars you want to rectify. This Act is not meant as a quasi-judicial determination of whether a marriage is valid or not. It is an Act only for registration of marriage. You cannot go into the history of the couple and find out whether he was married before or he was not married before. It is like, say, you want to register a vehicle and somebody starts now making enquiries whether this vehicle was stolen in 1969 or not stolen; it is just a registering authority. I think that if a marriage is invalid, then a party will move a court of law and say that this is an invalid marriage; the person I discovered is married earlier; he didn't inform me about it; he got it registered with me without informing me. And the court of law will declare that marriage invalid. I don't think that a registering authority should be given the quasi-judicial power of determining whether a particular marriage is valid or not. Though I take the point that some of this may happen, at the same time, if parties have knowledge of the fact that that particular marriage was invalid because one of the parties learnt about an earlier marriage, then an appropriate court of appropriate jurisdiction, I am sure, will be moved.

Let me also say, Sir, that there are enough provisions in the Bill which allow the State Governments to actually enact different rules for different areas of their States depending upon the nature of habitations there. For example, within the tribal areas, the State Government can provide for different rules. The State Government

[Shri Kapil Sibal]

can ensure that registration can be bilingual. Nothing prevents the State Government from enacting those rules depending on the situation that is on the ground. So, there is enough leeway within the provisions of this Bill. We are not providing for the State Governments a uniform law; we are providing a uniform platform under which the Central Government can make rules, the State Government can make rules and appropriately pass laws to serve the interests of the society.

So, I don't think issues of marital status and whether bank account should be changed or not, is the responsibility of the Registrar of Marriages. Once a certificate is given, then the persons concerned will go to the bank and themselves change the bank account if they so wish. But I don't think that should be the responsibility of the registering authority.

I thank all the distinguished Members who have participated in this debate – Basawarajji, Shadi Lalji, Veer Singhji, Narayananji, Pyarimohanji, of course, and Shashi Bhusanji, Avinashji, Ram Gopalji, Haque Saheb, Bharatkumarji. I agree with you that two incidents of birth and death are inevitable. But, of course, the day a marriage is registered, that act of registration is also inevitable that the marriage has taken place. So, there is no lack of inevitability once that registration takes place. So, I don't think we should mix up issues of divorce and marriage in this particular Bill. And, nobody says that tribals, who marry in accordance with their customs, their marriages will not be recognised unless they register under this Act. That is not the purpose of this Act.

So, I think that I have tried to and attempted to answer all the questions that have been raised by all the distinguished Members. I, therefore, commend this legislation to distinguished Members of this House.

SHRI AVINASH RAI KHANNA: You have not spoken about its admissibility.

SHRI KAPIL SIBAL: You know very well that when a Registrar gives a certificate, that document itself is admissible under the Evidence Act.

MR. DEPUTY CHAIRMAN: Now, the question is:

That the Bill further to amend the Registration of Births and Deaths Act, 1969, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 18 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 1. There is one Amendment (No.2) by the hon. Minister.

Clause 1 – Short Title and Commencement

SHRI KAPIL SIBAL: Sir, I move:

(2) That at page 1, line 3, *for* the figure “2012”, the figure “2013” be *substituted*.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up the Enacting Formula. There is one amendment (No.1) by the hon. Minister.

Enacting Formula

SHRI KAPIL SIBAL: Sir, I move:

(1) That at page 1, line 1, *for* the word “Sixty-third”, the word “Sixty-fourth” be *substituted*.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI KAPIL SIBAL: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we will take up the Citizenship (Amendment) Bill, 2011. In fact, we have not allotted time for this. I think, if the House agrees, in one hour, or even in less time, we can complete it. Now, Shri Mullappally Ramachandran to move the Bill.